

MR. SPEAKER : Papers to be Laid on the Table.

SHRI S. M. BANERJEE (Kanpur) : I have already written to you that in Hardwar, there is a strike going on...

MR. SPEAKER : Now, let us proceed with the business before the House. I shall come to that at a later stage

13.08 hrs.

PAPERS LAID ON THE TABLE

Papers under Companies Act

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH) : On behalf of Shri F. A. Ahmed I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) (i) Review (Hindi and English versions) by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, for the year 1968-69.
- (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [*Placed in Library. See No. LT-3578/70*]
- (2) (i) Review (Hindi and English versions) by the Government on the working of the National Newsprint and Paper Mills Limited Napanagar, for the year 1968-69.
- (ii) Annual Report (Hindi and English versions) of the National Newsprint and Paper Mills Limited, Napanagar, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT—3579/70*]

- (3) (i) Review (Hindi and English versions) by the Government on the working of the Instrumentation Limited, Kota, for the year 1968-69.
- (ii) Annual Report of the Instrumentation Limited, Kota, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT—3580/70*]
- (4) (i) Review (Hindi and English versions) by the Government on the working of the Hindustan Salts Limited, Jaipur, for the period from 1st October, 1967 to 30th September, 1968.
- (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the period from 1st October, 1967 to 30th September, 1968 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT—3581/70*]
- (5) (i) Review (Hindi and English versions) by the Government on the working of the Sambhar Salts Limited, Jaipur, for the period from 1st October, 1967 to 30th September, 1968.
- (ii) Annual Report of the Sambhar Salts Limited, Jaipur for the period from 1st October, 1967 to 30th September, 1968 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT—3582/70*]

Papers under Air Corporations Rules

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SARAJINI MAHISHI) : On behalf of Dr. Karan Singh, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954 :—

- (1) Summary of Budget Estimates for Revenue and Expenditure

[Dr. Sarojini Mahishi]

of Air India for the year 1970-71. [Placed in Library. See No. LT-3583/70]

- (ii) Summary of Actuals for the year 1968-69, Budget Estimates and Revised Estimates for the year 1969-70 and Budget Estimates for the year 1970-71 under Capital of Air India. [Placed in Library. See No. LT-3584/70]
- (iii) Summary of Budget Estimates of Revenue and Expenditure of the Indian Airlines for the year 1970-71 [Placed in Library. See No. LT-3585/70]
- (iv) Summary of Actuals for the year 1968-69, Budget Estimates and Revised Estimates for the year 1969-70 and Budget Estimates for the year 1970-71 under Capital of Indian Airlines [Placed in Library. See No. LT-3586/70]

Report of Employees' Provident Fund Scheme for 1968-69

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) on the working of the Employees, Provident Funds Scheme, 1952 for the year 1968-69. [Placed in Library. See No. LT-3587/70]

Report of Press Council for 1969

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL): I beg to lay on the Table a copy of the Annual Report of the Press Council of India for the year 1969, under section 18 of the Press Council Act, 1965. [Placed in Library. See No. LT-3588/70]

Papers under Companies Act

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS, AND MINES AND

METALS (SHRI JAGANATH RAO): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, for the year 1968-69.
- (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3589/70]

Papers under Companies Act

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT): I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1968-69.
- (2) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3590/70]

SHRI BAL RAJ MADHOK (South Delhi): I want to make one submission in regard to this item...

MR. SPEAKER: The hon. Member should have sent previous notice in writing. He cannot just get up in this manner and speak. He should give advance intimation.

SHRI BAL RAJ MADHOK: It is not necessary. I can get up after the item is laid on the Table of the House.

MR. SPEAKER: It is the accepted practice and convention in this House that previous intimation should be given.